## GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT RAJYA SABHA

## STARRED QUESTION NO -297

ANSWERED ON - 20/08/2025

## PERMANENT SETTLEMENT FOR DE-NOTIFIED, NOMADIC AND SEMI-NOMADIC COMMUNITIES

297. # SHRI BANSHILAL GURJAR

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the schemes being run by Government for the permanent settlement of the De-Notified, Nomadic and Semi-Nomadic communities; and
- (b) whether a special quota or priority has been provided to these communities under the Pradhan Mantri Awas Yojana (Gramin)?

## **ANSWER**

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(DR. VIRENDRA KUMAR)

(a) to (b): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO THE PART (A) AND (B) OF RAJYA SABHA STARRED QUESTION NO.\*297 TO BE ANSWERED ON 20.08.2025 REGARDING PERMANENT SETTLEMENT FOR DE-NOTIFIED, NOMADIC AND SEMI-NOMADIC COMMUNITIES ASKED BY SHRI BANSHILAL GURJAR.

- (a) Department of Social Justice and Empowerment is implementing a Central Sector Scheme namely 'Scheme for Economic Empowerment of DNTs (SEED)' which facilitates to extend the benefit to eligible applicants from the De-Notified, Nomadic and Semi-Nomadic communities (DNTs) under Pradhan Mantri Awaas Yojana Gramin / Urban and other Government schemes.
- (b) Under Pradhan Mantri Awas Yojana-Gramin (PMAY-G), a minimum of 60 percent of the national target is reserved for Scheduled Caste/Scheduled Tribe (SC/ST) families. Many DNT communities fall under the SC/ST category and are covered under this scheme.

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